

50100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

M.P-229/98 ordered pg 1 to 2 INDEX

Disposed date- 02/12/98

M.P-136/97 ordered sheet PG-1

allowed date- 16/5/97

1. Orders Sheet O.A-297/96.....Pg.....1.....to.....5.....

2. Judgment/Order dtd. 26/02/99.....Pg.....1.....to.....2.....~~Disposed~~

3. Judgment & Order dtd.....Received from H.C/Supreme Court

4. O.A.....297/96.....Pg.....1.....to.....12.....

5. E.P/M.P.....229/98.....Pg.....1.....to.....4.....

6. R.A/C.P.....M.P-136/97.....Pg.....1.....to.....4.....

7. W.S.....N.I.L.....Pg.....to.....

8. Rejoinder.....N.I.L.....Pg.....to.....

9. Reply.....N.I.L.....Pg.....to.....

10. Any other Papers.....N.I.L.....Pg.....to.....

11. Memo of Appearance.....

12. Additional Affidavit.....

13. Written Arguments.....

14. Amendment Reply by Respondents.....

15. Amendment Reply filed by the Applicant.....

16. Counter Reply.....

O.A/T.A No. 297/96.....

R.A/C.P No.....

E.P/M.A No. 229/98.....

SECTION OFFICER (Judl.)

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

OA No. 297/96

Dr. Lenni Datta & Ors. Applicant(s)
-Versus-

Union of India Respondent(s)

Mrs. B. Malakar Advocates for Applicant(s)

Mr. S. Ali & Ors. Advocates for Respondent(s)

Office Notes Date Court's Orders

This application is in
form and within time
C. S. of Rs. 50/-
Banker vide
IPO No ... 3499/12
Dated .. 30/12/96

11/1/97
1/1/97
1/1/97

31.12.96

Learned counsel Mr. B. Malakar

for the applicants. Learned Sr. C.G.S.C.
Mr. S. Ali for the respondents. There is no
evidence enclosed to show that the
applicants were engaged by the respondents
except the list at Annexure-B prepared by
the applicants. Issue notice on the
respondents before admission.

List for show cause and
consideration of admission on 31.1.1997.

Steps within 2 days.

6.1.97
No requisite filed
by the applicant
as per Court order
Dtd. 31.12.96.

nkm

W
1/1/97

31.1.97

Learned counsel Mr. B. Malakar
for the applicant prays for 1 week
time. Prayer allowed.

List on 7.2.1997 for admission.

6
Vice-Chairman

29-1-97
No requisite filed by
The Applicant Advocate.
as per Court order
Dtd - 31-12-96.

trd

W
1/2

6.2.97
Requisite has been
filed by the
Applicant Advocate.

6.2.97

O.A. 297 of 1996

12-2-97

Requesite filed 10.2.97
on 6-2-97.
Notice issued to the
Respondent No-1
1 to 3 vide D. No-568
TOS TO DT- 21-2-97.

Let this case be listed on 14.2.1997.


Vice Chairman

2/2
nkm

Notice duly served 14.2.97
on Respondent No-1
Mr S. Ali, learned Sr. C.G.S.C., prays
for time to get instruction. List it on 21.2.97.


Vice-Chairman

nkm

W
18/2

13-3-97
21-2-97

Notice duly served
on Respondent No-1

Learned counsel Mr.B.Malakar for the
applicant is present. Mr.S.Ali, Sr.C.G.S.C.
prays for 1 week time to receive instruc-
tions. Prayer is allowed.

List for Admission on 28-2-97.


Vice-Chairman

13/3
1m

28.2.97

Adjourned to 14.3.1997, for admission.


Vice-Chairman

9.5.97
Copy of the order
has been sent to the
D/cecm in for seeing
in form to the
L/bdr. of the parties
et
vide No. 1661 to 1662

pg

W
11/3

14.3.97

There are no representation on
behalf of the applicants. The
application is dismissed for default.

dd 9/5/97


Vice-Chairman

trd

(3)

O.A. 297 of 1996

16.5.97 Vide order passed in M.P. No. 136 of 1997
O.A. is restored to file.

List on 11.7.97 for further
order.



Vice-Chairman

1) Notice duly served
on R. No. 1.

trd

23/5

11.7.97 Mr S. Ali, learned Sr. C.G.S.C.,
prays for further extension of time. I
am not inclined to grant any further
extension of time as several adjournments
had already been granted. List it ~~be~~ fixed
7.11.97 for hearing.


Vice-Chairman

1) Notice duly served on
R. No. 1

2) Service reports are still
awaited on R. No. 2 & 3.

3) Show cause was not
summoned.

nkm

11/7

7-11-97 On the prayer of counsel for the
parties case is adjourned till
21-11-97.


Vice-Chairman

1) Notice duly served on
R. No. 1.

lm

2) Service reports on
R. Nos 2 & 3 are still
awaited

11/11

3) Show cause was not
summoned.

21.11.97 Mr B. Malakar, learned counsel for the
applicant, prays for a short adjournment as he
requires some more instructions. Accordingly the
case is adjourned till 13.2.1998.


Vice-Chairman

1) Notice duly served on R. No. 1.
The other 2 are still awaited.

2) Show cause was not summoned.

nkm

25/11

13.2.98

There is no representation. Adm
to 8-5-98.
By air via

(4)

O.A. 297/98.

8-5-98

13

1) No. Show cause has not been filed.

2) Notices duly served on R. No. 1. The others are still awaited.

SD
29/6

1m

Mr. B. Malakar learned counsel to-day for the applicant submits that he is not too well. Accordingly, he prays for adjournment. Mr. S. Ali Sr. C.G.S.C. has no objection.

List it on 26-6-98 for hearing.


Vice-Chairman

1) Notices duly served on R. No. 1. The others 26.6.98
responses are still awaited. (19)

2) No. Show cause has been filed.

SD
29/7

nkm


29/6

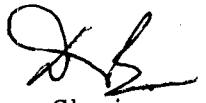
Let this matter be placed before the Division Bench on 23.7.98.


Vice-Chairman

1) No. w/s has been filed ~ 23.7.98
2) Notices duly served on R. No. 1. The others are still awaited.

SD
29/7

Member


Vice-Chairman

1) No. w/s has been filed.

2) Notices duly served on R. No. 1. The others are still awaited.

SD
29/8

nkm


29/8

Division Bench is not available to-day. Case is adjourned to 31-8-98.


Member

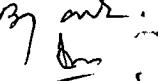
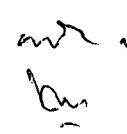
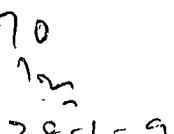
1m

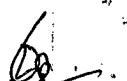
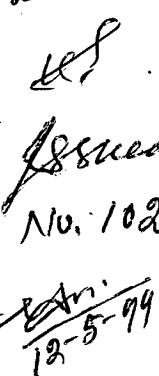
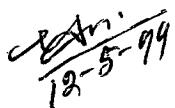

31/8

(4)

O.A. No. 297/96

51

Notes of the Registry	Date	Order of the Tribunal
<u>9.9.98</u> Copies of the order have been sent to the D/Sec. for issuing the same to the L/Advocates of the parties. H.S.	31.8.98	There is no representation on behalf of the applicants. The applicants are also not found on call. Mr G. Sarma, learned Addl. C.G.S.C. is present on behalf of Mr S. Ali, learned Sr. C.G.S.C. The application is dismissed for default. 6 Member
Issued with D.Nos. 2595 & 2596 dt 10.9.98. H.S.	nkm 25 29	 Vice-Chairman
<u>4-1-99</u> 1) Notice duly served on D. No. 1. The others are still awaited. 2) Written statement has not been filed. S.O. 11/1/99	2.12.98 pg	In view of the order passed in M.P.229/98 this O.A. is restored to file. List on 5.1.99 for hearing. 6 Member
<u>18-1-99</u> Written statement has not been filed. S.O. 18/1/99	<u>5-1-99</u>	Left over. Adjudged 15-1-99. By Mr. 
	<u>11-1-99</u>	Adjudged 16-1-99. By Mr. 
	<u>20-1-99</u>	Dismissed. By Mr. 
	<u>21-1-99</u>	Dismissed. By Mr. 
<u>27-1-99</u> Written statement has not been filed. S.O. 27/1/99	<u>22-1-99</u>	Adjourned to 28-1-99. By Mr. 

Notes of the Registry	Date	Order of the Tribunal
	28.1.99	Heard the learned counsel for the parties. Hearing concluded. Judgment reserved.  Member
<u>28.3.99</u> copies of the Judgment have been sent to the D/Secy. for issuing the same to the parties.  Member	26.2.99	Judgment and order pronounced in open Court, kept in separate sheets. The application is disposed of as indicated in the judgment. No order as to costs.  Vice-Chairman
 Issued ride no despatch No. 1029 to 1032 dt. 26.3.99  26-3-99	pg.	

6

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::GUWAHATI-5.

O.A. No. 297 of 1996

DATE OF DECISION..... 26-2-1999.

Shri Sunil Dutta & Ors.

(PETITIONER(S))

Mr. B. Malakar

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India & Ors.

RESPONDENT(S)

Mr. A. Deb Roy, Sr.C.G.S.C.

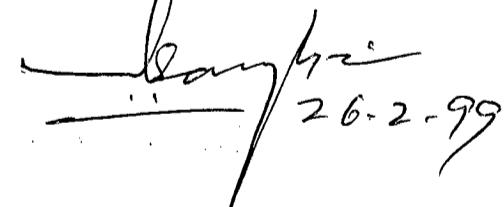
ADVOCATE FOR THE
RESPONDENTS.

THE HON'BLE MR. JUSTICE D.N. BARUAH, VICE-CHAIRMAN

THE HON'BLE MR. G.L. SANGLYINE, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble ADMINISTRATIVE MEMBER


26-2-99

a

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.297 of 96

Date of Order: This the 26th Day of February, 1999

HON'BLE MR.JUSTICE D.N.BARUAH, VICE-CHAIRMAN
HON'BLE MR.G.L.SANGLYINE, ADMINISTRATIVE MEMBER

Shri Sunil Dutta & Ors.
Casual Mazdoor
Office of the C.S., CTD Applicant.
Guwahati.

By Advocate Mr.B.Malakar,

-Vs-

1. The Union of India,
represented by the Chief General Manager,
Assam Telecom Circle,
S.R. Bora Lane,
Guwahati-7.
2. The Telecom District Manager,
S.R. Bora Lane, Guwahati-7.
3. The Chief Superintendent Central
Telegraph Office, Panbazar,
Guwahati-1.

... Respondents.

By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

O R D E R.

SANGLYINE, MEMBER(A):

The 7 applicants have submitted this application praying for a direction on the respondents to allow them to continue in their services as Casual Mazdoor under the respondents. Notice was issued to the respondents before Admission. However though notice was duly served on the respondent No.1, there is no cause shown and therefore the application was heard at Admission stage and it is hereby disposed of.

According to the applicant they were verbally appointed by the respondent No.3, the Chief Superintendent, CTO Panbazar, Guwahati as Casual Mazdoors.

According to the applicants, on being approached by them to the respondent No.3 they were appointed by him verbally to work in Group D posts in his office. They

contd/-

were promised to receive pay at the rate of Rs. 750/- p.m. plus other allowances. They started work on 29-11-96. But on 11-12-1996 they were informed by the respondent No.3 that they were no longer required to attend the office. The applicants did not approach the respondents for redressing their grievances. However, they had come before this Tribunal by filing the present application. In view of the fact that there is no response from the respondents we dispose of this application with a direction that the applicants may individually submit a representation to the competent authority of the respondents for redressal of their grievances within one month from the date of receipt of this order. Further, it is directed that the respondents shall dispose of each representation on merit and according to rule and law. If such representation is received from the applicants within the said time the respondents shall dispose of the representations within 60 days from the date of receipt of the representation.

The applicants are at liberty to approach an appropriate authority if they ^{are} aggrieved with the order of the respondents disposing of their representations.

Application is disposed of. No costs.


(D.N.BARUAH)
VICE-CHAIRMAN


26.2.99
(G.L.SANGLYINE)
ADMINISTRATIVE MEMBER

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O.R. NO. 27 OF 1996

Sri Sumil Dutta & Others ---Applicants
-Versus-

The Union of India & Others-Respondents

I N D E X

Sl.NO.	Contents.	Pages No.
1.	Application & Verification	1- 10
2.	Annexure - I	11
3.	Annexure -II	12

Received COPY.

C. Sal
S. CSSC
30/12/96

Filed by : B. D. Bhattacharya
(Advocate)

Central Administrative Tribunal
Act 1985 of India

20 DEC 1996

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
WEST BENGAL
GUWAHATI BENCH.

File No -
Bhupdev Prasad
20/12/96

Application under Section 19
of the Central Administrative
Tribunal Act, 1985.

Date of Filing :- 30.12.96

Registration No. : OT No. 297/96

Signature

Registrar

30 DEC 1996

- 2 -

Gewanam Danda
গুৱাম দণ্ডা

1. Sri Sumil Dutta,

S/o L. Pramod Dutta

C/o J.N. Dutta

CTO Panbazar, Guwahati

2. Md. Z Ziaur Rahman,

S/o Md. K. Ali,

Piyoli Phukan Nagar,

P.O. Bamunimaidam,

Guwahati - 21.

3. Sri Sagar Roy,

S/o Sri Sadham Roy,

CTO Compound Panbazar, Guwahati-1

4. Jatin Sarma.

S/o Sri Gautam Sarma,

Kharghuli, Guwahati.

5. Sri Tapas Dey,

S/o L. D.P. Dey,

Shankar Nagar.

RBC Colony, Guwahati - 12

6. Sri Hemanta Barman,

S/o L. Haricharan Barman

Vill - Bangaon, District - Nalbari.

7. Sri Pulak Talukdar,

S/o Sri Jogesh Talukdar

vill : Sonkami, P.O. Borbori,

District : Nalbari.

- VERSUS -

1. The Union of India,

represented by the Chief General

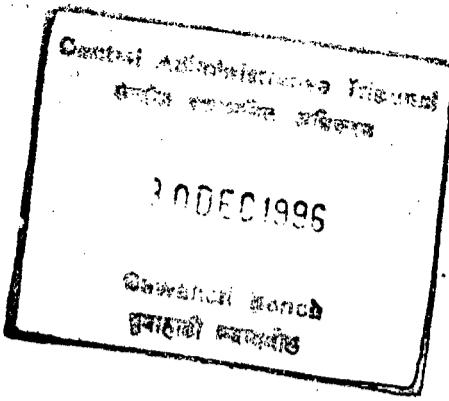
Manager, Assam Telecom Circle,

S.R. Bora Lane,

Guwahati - 7.

2.

Ziaur Rahman



2. The Telecom District Manager.

S.R. Bora Lane, Guwahati - 7

3. The Chief Superintendent, Central
Telegraph Office, Panbazar,
Guwahati - 1.

---- RESPONDENTS

1. PARTICULARS OF THE APPLICANTS :

(i) As above

(ii) As above

(iii) Designation and Casual Mazdoor
Office which employed:

Office of the
C.S. , CTO
Guwahati.

(iv) Address for service

of all notices : As above

2. PARTICULARS OF THE RESPONDENTS :

(i) Name and/or

designation

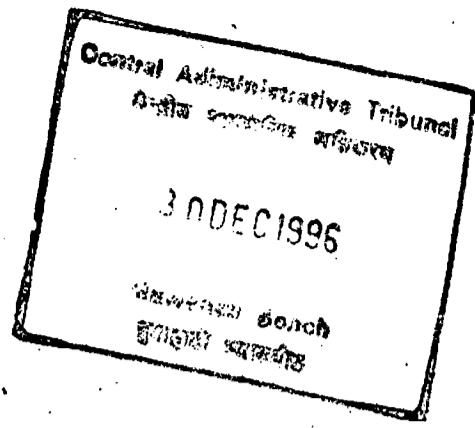
of the respondents :

(1) The Union of India,
represented by the
Chief General Manager,
Assam Telecom Circle,
Guwahati.

(ii) The Telecom District
Manager, S.R.Bora
Lane, Guwahati - 7

(iii) The Chief Supdt.
CTO Panbazar, Guwahati

Zainur Rahman



- 4 -

ii) Office Address of
Respondents : As above.

iii) Address for service
of all notices : As above.

3. PARTICULARS OF THE ORDER AGAINST WHICH THIS
APPLICATION IS MADE :-

Illegal ouster from service under
verbal order of the Respondent No. 3.

4. JURISDICTION OF THE TRIBUNAL :

The applicants declare that the
subject matter of the application is within
the jurisdiction of this Tribunal.

5. LIMITATION :

The applicants further declare
that the application is within the limitation
prescribed in Section 21 of the Central Adminis-
trative Tribunal Act, 1985.

6. FACTS OF THE CASE :

(a) That the applicants are
all permanent residents of the State of Assam
and they are all citizens of India. They are
educated unemployed youths coming from very
poor families. The applicants while in
search of their livelihood, came to know
that there were certain group -D posts
lying vacant under the Respondent No.3.

They.....

Riazur Rahman

30 DEC 1996

- 5 -

They having come to know about it, approached the Respondent No. 3 and submitted applications of their absorption in any Group D post so that they may earn their livelihood. The applicants are all qualified for holding such posts.

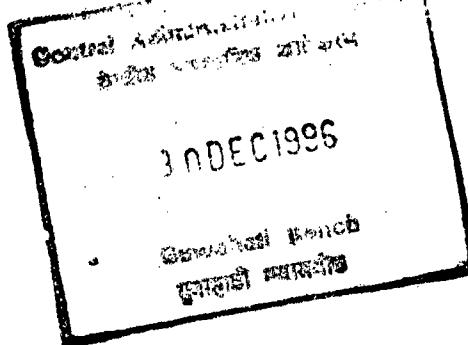
(b) That on being approached as above, the Respondent No. 3 allowed them to work in Group -D post with effect from 29.11.96. The appointments of the applicants were approved on 4.12.96 and the same was communicated to the Respondent No. 2 vide letter No. TD/CON/CS-CTO GH/ 96-97/1, dated 4.12.96.

(c) That the applicants beg to state that they were given the order of appointment verbally by the Respondent No. 3. A consolidated list of 22 candidates were prepared by the Respondent No. 3, and the list was forwarded for approval of the Respondent No. 2. It was stated by the Respondent No. 3 to the applicants that they will be receiving pay at the rate of Rs. 750/- plus other allowances as admissible under the Rules. The applicants accordingly joined their duties with effect from 29.11.96 and they are still working in their respective places as under :-

- 1. Sumil Dutta -T/Man (I) CTO Guwahati. ✓
- 2. Ziaur Rahman, T/Man (I) CTO Guwahati ✓
- 3. Sagar Roy T/Man (I) CTO Guwahati ✓
- 4. Jatin Sarma -T/Man (I) CTO Guwahati ✓
- 5. Tapas Dey -T/Man (I) CTO Guwahati ✓
- 6. Hemanta Barman T/Man (I) CTO Guwahati ✓
- 7. Pulak Talukdar ,T/Man (I) CTO Guwahati. ✓

*Not in
the list of
An. B*

(d)



- 6 -

(d) That the applicants beg to state that prior to their engagement as casual mazdoor by Respondent No. 3, there were another 22 persons appointed vide order No. STA- 51/CL/96-97/04 dated 30.10.96. These persons were engaged as per instructions of the Respondent No. 1 vide letter No. RRFC. 18/RE dated 23.12.92 and No. TTUI-I/3/95-96 dated 18.4.95. The engagements were between 1.1.90 and 5.8.96.

App : 25.11.96
22
9
A copy of the list is annexed herewith and marked as Annexure -I to this application.

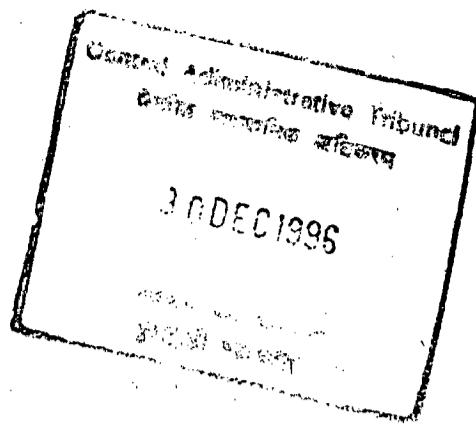
(e) That the applicants beg to state that their engagement were on the basis of requirement and the Respondent No. 3 has full authority to engage casual mazdeors according to the requirement. The applicants reliably learn that at present there are 43 existing casual mazdoor vacancies in Group D post and another 62 numbers are anticipated shortly. This was conveyed to Respondent No. 1 & 2 vide letter No. STA - 51/CL/96-97 by Respondent No. 3 as more persons are required to be engaged as casual labourers mazdeor for smooth functioning of the Department.

A copy of the letter is annexed herewith as Annexure -B

(f) That the applicants beg to state that while they are working on the basis of their

engagement....

Rehman Rahmani



- 7 -

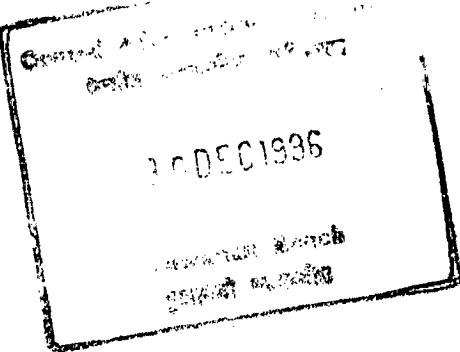
engagement, the Respondent No. 3 on 17.12.96 has informed them that they are not required to attend office. This order of Respondent No. 2 has come to the applicants as bolt from the blue and they have become puzzled. This sort of action on the part of Respondent No. 3 is wholly illegal. Although the applicants are asked not to attend their work, they are still working as there is no any written order to that effect. The verbal order issued by the Respondent No. 3 amounts to the ouster of the applicants from their posts. This order of Respondent No. 3 if allowed to take effect, it will amount to denial of the means of livelihood to the applicants without any reason.

(g) That the applicants beg to state that this sort of action on the part of Respondent No. 3 cannot have the sanction of law, inasmuch as, Respondent No. 3 has no power to act according to his own whims. This sort of whimsical action is wholly arbitrary and illegal and it violates Article 14 and 16 of the Constitution and the order, therefore, is required to be struck down by this Hon'ble Tribunal.

(h) That the applicants beg to state that since they have not received any written

order, nor....

Zainul Rahman



(X)

order, nor were they given any order of appointment in writing, they are facing a predicament to file any appeal or representation before the higher authority. This Hon'ble Tribunal sh ould therefore impose certain restrictions on Respondent No. 3 to act within the certain & limits of his jurisdiction.

(i) That the applicants beg to state that the action of Respondent No. 3 is violative of the principles of natural justice inasmuch as, no reason whatsoever have been given by him for such action. The applicants who are likely to be affected by such order have right to know the reason behind passing of such an order. The order, it appears, is going to be passed behind their back and there is a threat to their fundamental rights guaranteed under the Constitution.

It is, therefore, the solemn duty of this Hon'ble Tribunal to save the applicants from the vices of such an arbitrary action of the Respondents. The applicants file a joint application seeking common relief. In this joint application seeking common relief, Under the circumstances, it appears that the Respondents are without authority to oust the applicants from their posts.

7.

Reazor Rahman

10 DEC 1996

- 9 -

7. RELIEF SOUGHT :

(i) The applicants, therefore, pray that they shall be allowed to continue in their posts of casual mazdoors (Group -D);
(ii) Any other relief which the Tribunal may deem fit and proper in the interest of justice.

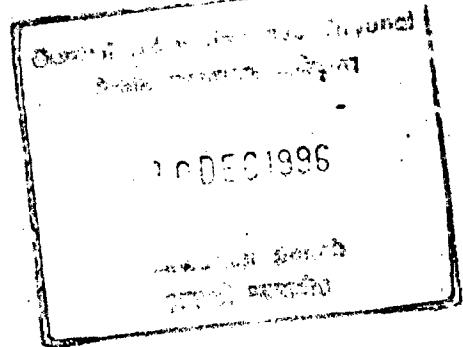
It is further prayed that pending disposal of this application the applicants may not be ousted from their posts.

8. REMEDIES EXHAUSTED :

The applicants further declare that they do not have any other remedy except filing this application before this Hon'ble Tribunal.

9. MATTER NOT PENDING WITH ANY OTHER COURT :

The applicants further declare that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.



10.

PARTICULARS OF I.P.O. :-

- i) Number of the I.P.O. 809349912
- ii) Name of the issuing Post Office :
- iii) Post office at which payable :

11.

DETAILS OF INDEX :-

An index in duplicate consisting
the details of documents to be relied
upon is enclosed.

12.

LIST OF ENCLOSURES :

(i) Annexure -I -Letter No. STA-51/CL/
96-97/04 dated 30.10.96

(ii) Annexure -II -List of casual
mazdoors engaged on
29.11.96.

VERIFICATION

I, Md. Ziaur Rahman, one of the applicants
and working as casual mazdoor under C.S. CTO, Guwahati
do hereby verify that the contents from pages 1-10
above, are true to my knowledge and belief and that
I have not suppressed any material facts. I verify
the statements on behalf of myself and on behalf
of other applicants.

Ziaur Rahman
Signature. 30/12/96

Guwahati

NAME OF PERSONS ENGAGED AS C/L. ON 29.11.96

1. Sri Dhiren Samra T/Man CTO /GH
2. Sri Dharam Nath T/Man (1) CTO/GH
3. Sri Animesh Basumatary Office Peon AB
4. Sri Ratan Kr. Brahma
5. Sri Ranjit Kalita Tech. Sec. CTC/ GH
6. Sri Sashi Barumatari T/Man 20) Kh. .
7. Sri Modak Bora T/Man Rarach
8. Srimati Dalimi Basumatary Forach
9. Sri Juni Bora Forach Cum Office peon
10. Sri Sunil Dutta ✓ T/Man (1) CTO/GH
11. Sri Hareswar Das CTO/GH
12. Md. Md. Jahurul Haque CTO/GH
13. Sri Biswajit Das T/Man CTO/GH
14. Sri Nain Kr. Nath
15. Sri Gautam Das Cantian CTO/GH
16. Sri Sagar Roy ✓ T/Man(1) CTO/GH
17. Sri Jatin Samra ✓ T/Man CTO/Gh
18. Sri Anup Das T/Man CTO/GH
19. Sri Ramain Kalita
20. Sri Prajhit Deb
21. Md. Ziaur Rahman ✓
22. Miss Minu Das

Alm
Bm
Advocate

Govt. of India,
Department of Telecommunications,
Office of the Chief Superintendent, CTO, Guwahati.

ANNEXURE-I

List of Casual Mazdoors/Labours engaged in Telegraph activity area of Kamrup SSA.

Sl. No.	Name of the Casual Labour	Community.	Date of birth.	Date of engagement	Engaged by	Place of engagement.	Engaged against.	Remarks
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)
1.	Sri Dhaniram Deka ..	OC	24-9-67	01-01-90	C.S.CTO, GH	T/C, Panbazar	Farash-cum-W/Man	Engaged as per instructions of the CGMT/GH
2.	" Champak Talukdar ..	OC	01-3-71	01-05-90	-do-	T.O. Noonmati	-do-	letter No. RRFPC-18/RE dtd.
3.	" Sachin Das	SC	30-4-61	01-02-91	-do-	T.O. Maligaon	Night-Guard	23-12-92 & No. TTUI-1/3/95-92 dtd. 18-4-95.
4.	" Kulen Das	SC	01-3-72	01-07-91	-do-	T/C Dispur	-do-	
5.	" Subhash Barman ..	OC	28-2-67	11-11-91	-do-	T/C Rly. Stn.	-do-	
6.	" Niranjan Malakar ..	SC	01-11-71	26-02-92	-do-	T/C Rly. Stn.	Farash-Cum-W/Man.	-do-
7.	" Sarju Basfore	SC	01-7-63	21-06-93	-do-	T.O. Noonmati	Safaiwala	-do-
8.	" Santu Chakraborty	OC	01-5-73	01-11-93	-do-	T/C Kahilipara	W/Man-cum-Farash	-do-
9.	" Kameswar Kardong ..	ST	01-10-69	05-11-93	SDE(E) I/D	CTO Guwahati	Electrical Labour	-do-
10.	" Birbal Basfore ..	SC	08-11-75	01-12-93	C.S.CTO, GH	T.O. Ulubari	Safaiwala	-do-
11.	" Kiroa Ch: Boro, ..	ST	29-9-73	01-04-94	-do-	T/C Kahilipara	Night Guard	-do-
12.	" Bijoy Boro	ST	25-8-71	15-07-94	-do-	T.O. Assam Sachi	Farash-Cum-W/Man	-do-
13.	" Rabia Ch: Boro ..	ST	31-10-72	03-05-95	-do-	T/C Dispur	-do-	-do-
14.	Shmti Kiran Kalita ..	OC	24-7-70	16-7-95	-do-	T.O. Maligaon	-do-	-do-
15.	Sri Sanjay Shaw ..	OC	10-2-78	01-03-96	-do-	T/C GH High Court	-do-	-do-
16.	" Ramoni Medhi ..	OC	24-2-73	01-08-96	-do-	T/C Borjhar Arr/Ter.	-do-	-do-
17.	" Nayan Jyoti Dutta ..	OC	01-01-75	13-08-96	-do-	T/C Borjhar Dep/Ter.	-do-	-do-
18.	Miss Musfika Sultana ..	OC	10-12-75	26-08-96	SDE(G), CTO	C.T.O. Guwahati	As Peon of SDE(G)	-do-
19.	Sri Jagat Ch: Brahma ..	ST	01-01-69	28-08-96	C.S., CTO/GH	T.O. Maligaon	Delivery of Telegrams & Telephone Bills	
20.	" Mohan Kr. Brahma ..	ST	23-9-77	03-10-96	-do-	T.O. Noonmati	-do-	-do-
21.	" Pradip Bhuyan ..	OC	31-12-77	07-10-96	-do-	T.O. Ulubari	-do-	-do-
22.	" Pankaj Bora	OC	01-01-77	05-08-96	-do-	T.O. ASSAM Sachivalaya	-do-	30/10/96

NOASTA-51/CL/96-97/04

Dated at Guwahati, the 30-10-96

Chief Superintendent